

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.208 – IA/994(AHM)2024  
In  
IA/325(AHM)2023  
ITEM No.209 – IA/325(AHM)2023  
In  
CP(IB) 781 of 2019

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Sampati Securities Ltd  
V/s  
Torque Automotive Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 05/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms .Ritu Guru, Advocate (IA/994/2024)  
For the Respondent : Mr. Jaimin Dave, Advocate a/w.  
: Ms. Hirva Dave, Advocate

**ORDER**  
**(Hybrid Mode)**

**IA/994(AHM)2024**

This is an IA filed by the Applicant/State Tax Department seeking amendment in IA/325/2023.

Mr. Jaimin Dave, learned Counsel accepts the notice on behalf of new RP.

As per Paragraph No.3 of the present IA the following amendment has been sought:-

Sr. No.	Position	Text as appearing in the memo	Text as it should read
1	Sr. No. 9 Index	74 to 95	74 to 215
2	Sr. No. 10 Index	96 to 215	216 to 302
3	Pg. No. 6 Heading	Application under Section 61 of the Insolvency and Bankruptcy Code, 2016	Application under Section 60 (5) of the Insolvency and Bankruptcy Code, 2016

4	Pg. No. 10 Para 3.3	05.03.2021	19.03.2021
5	Pg. No. 11, Para 3. 4. 1 (9 <sup>th</sup> line)	Public notice issued on 05.03.2022	Public notice issued on 05.03.2021
6	Pg. No. 29 Point No. K (1 <sup>st</sup> Bullet)	2002 (10) SCC 441	1995 (2) SCC 19

On perusal of the IA the amendment sought are of typographical error either pagination or dates or citation of judgment which are formal in nature and same is also not opposed by the learned Counsel for the RP.

Therefore, **IA/994(AHM)2024** for amendment is allowed and disposed of accordingly.

**IA/325(AHM)2023**

Let necessary amendment be carried out in the present IA within a period of 7 days and provide the amended copy to the learned Counsel for the RP. Learned Counsel for the RP is directed to file reply in the amended IA within a period of two weeks with advance copy to the opposite learned Counsel. Thereafter, rejoinder if any before next date.

Re-list this matter on 14.08.2024.

**-Sd-**  
**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**